



**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 35**

**IA 5485/2024 In C.P. (IB)/137(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 16.06.2025**

NAME OF THE PARTIES:    **GOSPELL DIGITAL TECHNOLOGY CO.**  
   **LTD V/s ALTIUS DIGITAL PRIVATE**  
   **LIMITED**

Section 9 and 66(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Adv. Pulkit Sharma for the Applicant present. Adv. Avinash R. Khanolkar for the Respondent No. 1 and 3 and Adv. Yahya Batatwala for the Respondent No. 7 present.
2. In view of the order passed by this Tribunal in IA No. 4432 of 2024 vide order dated 18.03.2025, no further relief can be granted to the Applicant under Section 66 in this Application. Accordingly, the prayer in this IA become meaningless and redundant.
3. IA 5485 of 2024 is disposed of accordingly.

-Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

-Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

*/Nitesh Puri Goswami/*